

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5415  
ANSWERED ON:30.04.2002  
PRICES FOR FOREST AND AGRICULTURAL PRODUCTS  
VIRENDRA KUMAR

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) whether it is a fact that the tribals of various States, particularly in Madhya Pradesh, Chattisgarh and Orissa are not getting proper prices for their forest and agricultural products; and

(b) if so, the steps taken to provide them atleast minimum support prices for their forest and agricultural products?

**Answer**

THE MINISTER OF TRIBAL AFFAIRS(SHRI JUAL ORAM)

(a) Procurement of nationalized forest produce is done by the State Tribal Development Cooperative Corporations/Forests Development Corporations/State MFP Federations and the prices are fixed by the respective State Governments. In case of non nationalized items, prices are fixed by the concerned District Administrations of the State. So far as agricultural produce are concerned these are procured generally from the regulated mandi yards of the Agriculture Produce Marketing Committee (APMC) of the concerned State.

(b) So far as nationalized agricultural produce is concerned, the minimum support price is fixed up by the Ministry of Agriculture. Since, forest is not a central subject, there is no such scheme for the forest produce.